

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 519 of 2020

In the matter of:

**Mr. Rajnish Jain, Promoter Stakeholder and
Managing Director of Suspended Board of Directors** **....Appellant**

Vs.

BVN Traders & Ors. **....Respondents**

Present:

Appellant: Mr. Gautam Singh and Mr. Neelambar Jha, Advocates.

**Respondents: Mr. Anupam Tiwari, Mr. D.N Awasthi and Mr. Dilip Kapoor, Advocates.
Mr. Abhishek Kumar Tripathi and Mr. Imtiyal, Advocates for R3.**

ORDER
(Through Virtual Mode)

22.07.2020: Since Respondent No.1 has been struck out from the array of Respondents in terms of the order dated 24th June, 2020, cause title be corrected accordingly.

Service upon Respondents is complete.

Written statement on behalf of the Respondent No.2 is taken on record. Rejoinder thereto may be filed within one week. Appellant to provide complete set of paper book to learned counsel for Respondent No.3 within two days.

Respondent No.3 may file reply affidavit along with Vakalatnama within two weeks. Rejoinder, if any, may be filed within two weeks thereof.

List the appeal 'for admission (after notice)' on 26th August, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g